

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Shri Bhanu Bhushan, Member**
- 2. Shri R. Krishnamoorthy, Member**

Petition No.143/2006

In the matter of

Petition under Section 79(1) (f) of the Electricity Act, 2003.

And in the matter of

Indraprastha Power Generation Company Limited

..Petitioner

Vs

Haryana Vidyut Prasaran Nigam Limited, Panchkula

..Respondent

The following were present:

1. Shri Raghbir Sharan, HVPNL
2. Shri Neeraj Jain, HVPNL
3. Shri R.K.Jain, IPGCL

**ORDER
(DATE OF HEARING: 30.10.2007)**

Heard the representatives for the parties.

2. It has been stated that the parties have resolved some of the issues and for the remaining ones, they are further negotiating between themselves, to arrive at an amicable settlement.

3. Accordingly, a joint request has been made for adjournment for three months.

4. At the request of the parties, adjourned to 29.1.2008.

**Sd-/
(R.KRISHNAMOORTHY)
MEMBER**

**sd-/
(BHANU BHUSHAN)
MEMBER**

New Delhi dated the 31st October 2007